

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)**

LOK SABHA

**UNSTARRED QUESTION NO.2383
TO BE ANSWERED ON 16/3/2017**

Irregularities in National Sports Federation

+2383. SHRI RAJESH VERMA

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government has received complaints of irregularities in various National Sports Federations (NSFs) in the country during the last three years and the current year and if so, the details thereof;**
- (b) whether the Government proposes to conduct investigation into such complaints and if so, the details and the present status thereof;**
- (c) whether the Government is aware that sports in India has been adversely affected due to such alleged irregularities in NSFs and if so, the reaction of the Government thereto; and**
- (d) the remedial measures taken/being taken by the Government to prevent such instances of irregularities in NSFs?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS
AND SPORTS
(SHRI VIJAY GOEL)**

(a to d) Madam, during the last 3 years and the current year a few National Sports Federations (NSFs) were found to have violated the Government guidelines relating to age & tenure restrictions of office bearers, irregularities in the elections, etc. Government has taken action against such NSFs. Annual recognition of Taekwondo Federation of India, Basketball

Federation of India, Gymnastics Federation of India, Judo Federation of India, All India Carrom Federation, Shooting Ball Federation of India, Cycle Polo Federation of India, Netball Federation of India, etc. have been withheld for such violations.

Madam, to prevent irregularities in NSFs Government has incorporated National Sports Development Code of India, 2011 which has instructions on good governance, ethical practices and transparency in the functioning of NSFs. Indian Olympic Association (IOA) and all NSFs are required to adhere to the guidelines contained in NSDCI, 2011 to continue their recognition and avail financial and other benefits from the Government schemes. Whenever any instance of irregularity comes to the notice of the Government, Government takes necessary steps to correct the situation.

Government is taking proactive steps to facilitate dispute resolution such as in the case of Boxing, Karate, Gymnastics and Paralympics. Government also encourages Indian Olympic Association (IOA) to resolve dispute within federations.
